

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 742 OF 2018 IN
DFR NO. 1563 OF 2018

Dated: 21st August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

D. B. Power Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khuarna

Counsel for the Respondent(s) : Mr. Ashish Anand Bernard
Mr. Paramhans for R-2

Mr. M.G. Ramachandran
Mr. Shubham Arya for R-7

Mr. S. Vallinayagam for R-8

ORDER
(IA NO. 742 OF 2018)
(Application for condonation of delay in filing appeal)

The leaned counsel, Mr. Ashish Anand Bernard, appearing for the second Respondent undertakes to file his Vakalatnama during the course of the day. The leaned counsel, Mr. M.G. Ramachandran and the learned counsel, Mr. S. Vallinayagam accept notice on behalf of Respondent Nos. 7 and 8 respectively. They further undertake to file their respective Vakalatnama within two weeks.

The learned counsel, Mr. Deepak Khurana, appearing for the Appellant prays for one week's time to file complete affidavit of service in respect of Respondent Nos. 5 and 6.

The submissions made by the learned counsel appearing for the Respondents and the Appellant, as stated above, are placed on record.

The leaned counsel appearing for the second Respondent is permitted to file his Vakalatnama in this matter during the course of the day in the Registry. The

learned counsel appearing for the Respondent Nos. 7 and 8 are permitted to file their respective Vakalatnama in this matter by 04.09.2018 in the Registry, as requested.

The learned counsel appearing for the Appellant is also permitted to file complete affidavit of service in respect of Respondent Nos. 5 and 6 by 28.08.2018, as requested.

List the matter on **30.08.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member